

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 315**

IA-590/2024 IA-591/2024

In

IB-306(ND)/2022

**IN THE MATTER OF:**

M/s. Paramveer Distributors Private Limited

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Pushpa Builders Limited

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 09.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent

: Mr. Aditya Madaan, Mr. Aishwarya Adloka, Advs.

For the RP

: Ms. Shankari Mishra, Ms. Jyoti Khurana, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-590/2024:-**

Learned Counsel appearing for the Respondent shall take necessary steps to bring the reply affidavit on record within three days. Rejoinder, if any, shall be filed by the Applicant within one week.

List the matter on **30.07.2024**.

**IA-591/2024:-**

Learned Counsel appearing for the Applicant shall take necessary steps to bring the rejoinder affidavit on record within three days.

List the matter on **30.07.2024**.

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**